

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
O.A. No. 70 OF 2023**

IN THE MATTER OF: -

M.K. SHANMUGAM

...APPLICANT

VERSUS

THE MEMBER SECRETARY AND 13 ORS.

...RESPONDENTS

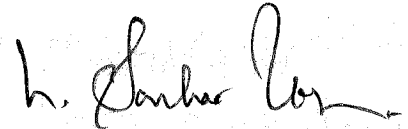
INDEX

S.NO	PARTICULARS	PAGE No
1	Reply on behalf of Respondent No.10 along with supporting affidavit	1-7
2	List of documents along with documents	8-28

RESPONDENT No. 10

Place : Chennai

Dated: 07.08.2024



K. GANEKAR VILASINI
S. HOPINATH.

3rd Floor, YMCA Building,

223, N.S.C. Bose Road,

Parrys, Chennai - 600 001.

Mobile: +91 99625 49483/84;

E-mail : mskvakils@gmail.com

For ACCURATE SPRINGS PVT. LTD.



Director

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 70 OF 2023

IN THE MATTER OF: -

M.K. SHANMUGAM

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...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 10 TO THE ORIGINAL
APPLICATION FILED BY APPLICANT UNDER SECTION 14, 15 R/W
18(1) OF THE NGT ACT, 2010**

MOST RESPECTFULLY SHOWETH:-

PRELIMINARY OBJECTIONS :-

1. That the present application has been filed by the applicant without any basis and without any information against the private respondents with truncated facts and the application deserves to be dismissed in limine.
2. That the applicant has impleaded the Respondent No. 10 in the present Original Application and there is no specific averment about the 10th respondent's manufacturing process or what pollution control measures the unit has installed or whether the unit is operating its industry in compliance with the environmental safeguards. The applicant has filed this instant application on imaginary information that the Respondent No. 10 is discharging effluents and dumping its waste in water body and are burning the same.

For ACCURATE SPRINGS PVT. LTD.

B. Kanyan
Director

3. That the applicant has not arrayed the President, Village panchayat, Vengadu Village, Pillaipakkam, Sriperumbudur Taluk, Kancheepuram District as a party respondent who is incharge of the municipal solid waste disposal in the said area and in the absence of the said local body as a party to this application, it is hit by non-joinder of necessary parties and on this ground alone the application is liable to be dismissed. As per the judgment of the Hon'ble Supreme Court,

"a necessary party is a person who ought to have been joined as a party and in whose absence no effective decree could be passed at all by court."

Thus as per the settled law, the President, Village panchayat, Vengadu Village, Pillaipakkam, Sriperumbudur Taluk, Kancheepuram District is necessary and proper party in the present application.

4. That the applicant has arrayed the Respondent No. 10 as a party respondent in the above application for extraneous reasons.

PARAWISE REPLY FOR THE FACTS OF THE CASE:-

1. That the contents of the para no. i are matter of record and as such need no reply.
2. That the contents of the para no. ii are matter of record and as such need no reply.
3. That the contents of the para no. iii are matter of record and as such need no reply.
4. That in reply of the contents of the para no. iv, it is denied and submitted that the applicant has filed the present application with malafide intentions to harass the Respondent No. 10.

For ACCURATE SPRINGS PVT. LTD.

B. Kayy

Director

3

5. That in reply of the contents of the para no. v, it is denied and submitted that there is no concern with the Respondent No. 10.
6. That the contents of the para no. vi are matter of record and as such need no reply.
7. That the contents of para no. vii are denied as stated. It is categorically denied that the Respondent no. 10 is a spring manufacturing unit and it is no way related to the discharging of trade effluents and the same has been observed by the Tamilnadu Pollution Control Board that there is no trade effluent generated in this unit in its proceedings dated 14.07.2020. There is no trade effluent generated from the unit and the only waste generated is domestic waste which is disposed through the soak pit and as abundant caution we are assuring properly to construct a sewage treatment plant for the disposal of the domestic sewage.
8. That the contents of para no. viii are denied as stated. It is categorically denied that the Respondent no. 10 have obtained consent to operate from the Tamilnadu pollution Control Board under the Air Act in consent order No. 2008232269690 dated 14.07.2020 valid till 31.03.2024 and also under the Water Act dated consent order No. 2008132269690 14.07.2020 which is valid till 31.03.2024. The Respondent no. 10 has been following all the conditions imposed by the Board and this unit is no way causing air and water pollution as alleged by the petitioner and this unit always ensures that everything is within the prescribed limits prescribed by the Board. The Respondent no. 10's unit is a green category unit and is been operating with valid consent from the 1st and 2nd respondents herein.

For ACCURATE SPRINGS PVT. LTD.

B. Kayal
Director

9. That the contents of para no. ix are denied as stated. It is submitted that with respect to the dumping and burning of waste materials in the said water body is to be ascertained by the local body and the Respondent no. 10 is no way responsible for the same as it does not dump or burn anything outside and disposes it off through the local body.
10. That in reply of the contents of the para no. x, it is denied and submitted that there is no concern with the Respondent No. 10.
11. That in reply of the contents of the para no. xi, it is denied and submitted that there is no concern with the Respondent No. 10.
12. That in reply of the contents of the para no. xii, it is denied and submitted that there is no concern with the Respondent No. 10.
13. That as abundant caution to treat the 10th respondent's domestic sewage, a purchase order has been placed for 30KL non electric sewage plant on 08.09.2023 and the said STP is being installed only for the domestic sewage waste and it is reiterated that there is no trade effluent generated by the 10th respondent.

That the contents of para no. i of the Limitation of the Original Application are matter of record and hence need no reply.

It is most respectfully submitted that in view of the aforesaid preliminary objections and submissions in the para wise reply, the applicant is not entitled to any relief as claimed by him in his interim prayer and prayer in the present Original Application.

For ACCURATE SPRINGS PVT. LTD.


Director

5

PRAYER:-

In view of the aforesaid facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application as devoid of merits with exemplary costs and to pass any further order or any other orders that this Hon'ble Tribunal may deem fit and necessary and thus render justice.

Place : Chennai

RESPONDENT No. 10

Dated: 07.08.2024

H. Sankar
Counsel for Respondent-10.

FOR ACCURATE SPRINGS PVT. LTD.

B. Karthi
Director

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 70 OF 2023

IN THE MATTER OF: -

M.K. SHANMUGAM

...APPLICANT

VERSUS

THE MEMBER SECRETARY AND 13 ORS.

...RESPONDENTS

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 10

I, B. KARTHIK KUMAR s/o C. BALASUNDARAM aged about 38 years, residing at NO. 16, 3rd cross street, Seelamal Extension, Teynampet, Chennai - 600018 and having office at Plot No. S - 12, SIPCOT INDUSTRIAL PARK, 2nd Main Road, Vengadu Village, Pillaipakkam, Sriperumbudur Taluk, Kancheepuram - 602 105 do hereby solemnly affirm and declare as under: -

1. That I am the Managing Director of the 10th Respondent company in the above Original Application and as such, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying reply to the Original Application of the Applicant has been drafted by my Counsel as per my instructions and the contents of the same have been duly read and understood by me in vernacular language. I hereby state that the facts stated therein are all true and correct to my knowledge. The facts stated therein may kindly be read as part and parcel of the present affidavit also as the contents of the same have not been reproduced herein for the sake of brevity.

For ACCURATE SPRINGS PVT. LTD.

B. Karthik
Director

DEPONENT

7

VERIFICATION:-

Verified at Chennai on this 7th day of August, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of the same is false and nothing material has been concealed therefrom.

DEPONENT

For ACCURATE SPRINGS PVT. LTD.

B. Kavya P
Director

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

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INDEX TO THE TYPED SET OF DOCUMENTS

S.NO	DATE	PARTICULARS	PAGE NO
1	01.07.2017	GST Registration Certificate	10
2	21.08.2020	MSME Udyam Registration Certificate	13
3	14.07.2020	Consent to Operate given by the Tamilnadu Pollution Control Board under the Air Act	15
4	14.07.2020	Consent to Operate given by the Tamilnadu Pollution Control Board under the Water Act	18
5	12.05.2019	Factory License	21
6	18.10.2022	Tamil Nadu Fire & Rescue Service Fire License	22
7	19.12.2020	Certificate of Competency issued to a person	23
8	07.11.2022	Health Clearance (Sanitary) Certificate	26
9	26.12.2022	Letter to the Tamilnadu Labour Welfare Board	27

For ACCURATE SPRINGS PVT. LTD.

B. Kamalraj
Director

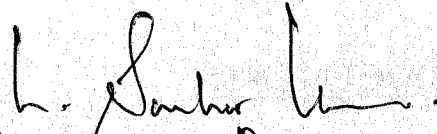
10	20.04.2023	Letter to Deputy Director of Industrial Safety and Health regarding Form No.11	28
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It is certified to be the True Copies of the originals.

Place : Chennai

RESPONDENT No. 10

Dated: 07.08.2024


Counsel For Respondent to

FOR ACCURATE SPRINGS PVT. LTD.

Director



सत्यमेव जयते

10

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :33AAACA9174A1Z4

1.	Legal Name	ACCURATE SPRINGS PRIVATE LIMITED			
2.	Trade Name, if any	ACCURATE SPRINGS P.LTD			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	S-12, SIPCOT INDUSTRIAL PARK,, PILLAIPAKKAM/ VENGADU VILLAGE, Kanchipuram, Tamil Nadu, 602105			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	20/09/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration



GSTIN 33AAACA9174A1Z4
Legal Name ACCURATE SPRINGS PRIVATE LIMITED
Trade Name, if any ACCURATE SPRINGS P.LTD

Details of Additional Places of Business





Total Number of Additional Places of Business in the State 9


Sr. No.	Address
1	2/320, KATHIRNAICKEN PALAYAM, CRPF ROAD, THOPPAMPATTI POST, Coimbatore, Tamil Nadu, 641017
2	2/320, CRPF ROAD, KATHIRNAICKENPALAYAM, COIMBATORE, Coimbatore, Tamil Nadu, 641017
3	2/320, CRPF Road, Kathirnaickenpalayam, Coimbatore, Tamil Nadu, 641017
4	No 320, CRPF Road, Kathirnaickenpalayam Thoppampatti post, Coimbatore, Tamil Nadu, 641017
5	No 320, CRPF Road, Karhirnaickenpalayam Thoppampatti Post, Coimbatore, Tamil Nadu, 641017
6	No 320, CRPF Road, Kathirnaickenpalayam, Coimbatore, Tamil Nadu, 641017
7	No 320, CRPF Road, Karhirnaickenpalayam, Coimbatore, Tamil Nadu, 641017
8	No 230, CRPF ROAD, KATHIRNAICKENPALAYAM, Coimbatore, Tamil Nadu, 641017
9	NO 320, CRPF ROAD KATHIRNAICKENPALAYAM, THOPPAMPATTI POST, Coimbatore, Tamil Nadu, 641017




GSTIN 33AAACA9174A1Z4
Legal Name ACCURATE SPRINGS PRIVATE LIMITED
Trade Name, if any ACCURATE SPRINGS P.LTD

Details of Managing / Whole-time Directors and Key Managerial Persons

1		Name	CHIDAMBARAM BALASUNDHARAM
		Designation/Status	MANAGING DIRECTOR
		Resident of State	Tamil Nadu
2		Name	CHIDAMBARAM RAMAKRISHNAN
		Designation/Status	DIRECTOR
		Resident of State	Tamil Nadu
3		Name	BALASUNDHARAM KARTHIKKUMAR
		Designation/Status	DIRECTOR
		Resident of State	Tamil Nadu
4		Name	RAMKUMAR
		Designation/Status	DIRECTOR
		Resident of State	Tamil Nadu



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



Udyam Registration Number : UDYAM-TN-08-0001776

Name of Enterprise	M/S ACCURATE SPRINGS PRIVATE LIMITED		
Type of Enterprise	SMALL	Major Activity	Manufacturing
Organisation Type	Private Limited Company	Social Category	OBC
Date of Incorporation	25/03/1996	Date of Commencement of Production/Business	01/06/2003

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	Accurate Springs Private Limited	S - 12	SIPCOT Industrial Park	Vengadu Village		Pillaipakkam	Sriperumbudur	602105	TAMIL NADU	KANCHI
2	Accurate Springs Private Limited	UNIT-II	2/320 , KATHIRNAICKANPALAYAM	THOPPAMPATTI	KATHIRNAICKENPALAYAM	CRPF ROAD	THOPPAMPATTI	641017	TAMIL NADU	COIMBA

Official address of Enterprise

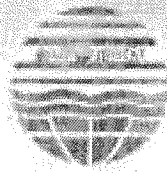
Flat/Door/Block No.	S-12	Name of Premises/ Building	SIPCOT INDUSTRIAL PARK
Village/Town	PILLAIPAKKAM	Block	VENGADU VILALGE
Road/Street/Lane	SRIPERUMBUDUR	City	KANCHI PURAM
State	TAMIL NADU	District	KANCHIPURAM , Pin : 602105
Mobile	9840042151	Email:	aspl@accuratespringspvtltd.com

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity	Date
1	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25993 - Manufacture of metal cable and other articles made of wire (except for electric transmission)	Manufacturing	21/
2	28 - Manufacture of machinery and equipment n.e.c.	2821 - Manufacture of agricultural and forestry machinery	28219 - Manufacture of other agricultural and forestry machinery n.e.c.	Manufacturing	21/
3	29 - Manufacture of motor vehicles, trailers and semi-trailers	2930 - Manufacture of parts and accessories for motor vehicles	29301 - Manufacture of diverse parts and accessories for motor vehicles such as brakes, gearboxes, axles, road wheels, suspension shock absorbers, radiators, silencers, exhaust pipes, catalysers, clutches, steering wheels, steering columns and steering boxes etc.	Manufacturing	21/
4	29 - Manufacture of motor vehicles, trailers and semi-trailers	2930 - Manufacture of parts and accessories for motor vehicles	29302 - Manufacture of parts and accessories of bodies for motor vehicles such as safety belts, airbags, doors, bumpers	Manufacturing	21/

13

14	5	29 - Manufacture of motor vehicles, trailers and semi-trailers	2930 - Manufacture of parts and accessories for motor vehicles	29304 - Manufacture of motor vehicle electrical equipment, such as generators, alternators, spark plugs, ignition wiring harnesses, power window and door systems, assembly of purchased gauges into instrument panels, voltage regulators, etc	Manufacturing	21/
DIC				KANCHIPURAM		
MSME-DI				CHENNAI		
Date of Udyam Registration				21/08/2020		



15

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry

GREEN

CONSENT ORDER NO. 2008232269690

DATED: 14/07/2020.

PROCEEDINGS NO.F.0448SPR/GM/DEE/TNPCB/SPR/A/2020 DATED: 14/07/2020

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/S ACCURATE SPRINGS PVT LTD, S.F.No. Plot No.S-12, SIPCOT Industrial Park, Pillaipakkam/279 part, VENKADU village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued- Reg.

REF: 1. B.P.No.6 dated 02.08.2016 and B.P.No.63 dated 28.11.2017
2. RCO PROC. NO. F.0448SPR/GS/DEE/TNPCB/SPR/W&A/2018 DATED 16/06/2018
3. Application No. 32269690 dated 23.03.2020
4. IR.No. F.0448SPR/GM/AE (M/SPR/2020) dated 13/07/2020

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

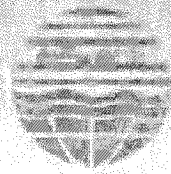
The Managing Director
M/S ACCURATE SPRINGS PVT LTD,
S.F.No. Plot No.S-12, SIPCOT Industrial Park, Pillaipakkam/279 part,
VENKADU village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

P. Ravichandran
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR



TAMILNADU POLLUTION CONTROL BOARD

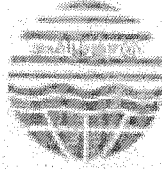
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Coils Springs	100	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Heat treatment (Furnace-Electric(tempering))	Fume Killer with stack	6	
2	Shot peening Grinding	Dust collector	0	
3	Grinding	Dust collector	0	
4	Heat treatment furnace-Electric(Re-tempering)	Fume filler with stack	6	
5	DG set 250 KVA	Acoustic enclosures with stack	6	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set.	Noise	Acoustic enclosure	



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Lab/DD(L)02151/2019 dated 10/06/2020 issued by TNPCB.

Additional Conditions:

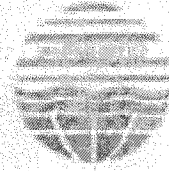
1. The unit shall operate and maintain the air pollution control measures provided efficiently and shall adhere to AAQ/Emission standards prescribed by the Board.
2. The unit shall continue to develop greenbelt with in the premises.

P. Ravichandran
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Managing Director,
M/s. ACCURATE SPRINGS PVT LTD,
Plot No.S-12, SIPCOT Industrial Park, Pillaiyalkulam, Venkadu Village,
Sriperumbudur Taluk,
Kancheepuram District,
Pin. 607105

Copy to:

1. The Commissioner, SRIPERUMBUDUR Panchayat Union, Sriperumbudur Taluk, Kancheepuram District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



18

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

GREEN**CONSENT ORDER NO. 2008132269690 DATED: 14/07/2020.****PROCEEDINGS NO.F.0448SPR/GM/DEE/TNPCB/SPR/W/2020 DATED: 14/07/2020**

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. ACCURATE SPRINGS PVT LTD , S.F.No, Plot No:8-12, SIPCOT Industrial Park, Pillaipakkam/279 part, VENKADU village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) - Issued- Reg.

- REF:** 1. B.P.No.6 dated 02.08.2016 and B.P.No.63 dated 28.11.2017
2. RCO PROC.NO. F.0448SPR/GS/DEE/TNPCB/SPR/W&A/2018 DATED: 16/06/2018
3. Application No. 32269690 dated 23.03.2020
4. IR.No. F.0448SPR/GM/AB (M)/SPR/2020 dated 13/07/2020

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director
M/s.ACCURATE SPRINGS PVT LTD,
S.F.No, Plot No:8-12, SIPCOT Industrial Park, Pillaipakkam/279 part,
VENKADU Village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

P. Ravichandran

Digitally signed by P. Ravichandran
DN: cn=P. Ravichandran, o=Tamil Nadu Pollution Control Board

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

19



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Coils Springs	100	T/month
By-Product Details			
1.	Nil	0	Nil
Intermediate Product Details			
1.	Nil	0	Nil

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.7	On Industrys own land
Effluent Type : Trade Effluent			
1.	No trade effluent generated. Hence not applicable	0.0	Nil

**TAMILNADU POLLUTION CONTROL BOARD****Additional Conditions:**

1. The unit shall dispose the sewage through septic tank followed by soak pit arrangements.
3. The unit shall ensure that there will not be any trade effluent generated from its process.
4. The unit shall dispose the non-hazardous solid wastes then and there without accumulation in the unit premises.
5. The unit shall not use and throwaway plastic such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, coconut palmplate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,.

P. Ravichandran Publicity In-charge

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Managing Director,
M/s ACCURATE SPRINGS PVT LTD,
Plot No.S-12, SIPCOT Industrial Park, Pillaipakkam, Venkadu Village,
Sriperumbudur Taluk,
Kancheepuram District,
Pin: 602105

Copy to:

1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the ICEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



Form No.4 - Registration and Licence to work a factory

[Prescribed under Rule 4 (6) of the Tamil Nadu Factories Rules 1950]

Registration Number : **KPM09554**Licence Fee : ₹ **96,000/-**

Licence is hereby granted / renewed to Mr. C BALASUNDARAM valid only for the premises detailed below for use as a factory employing not more than 100 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 250 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2020 unless such licence is cancelled before that date under rule 109.

Name of the factory : **ACCURATE SPRINGS PVT LTD**

Description of Licensed Premises

The licensed premises shown on Plan No. R.Dis D/0000/0000 dated 14/12/2017 are situated in Door No. / Plot No.: S-12, SIPCOT INDUSTRIAL PARK, Vengadu Village, PILLAIPAKKAM, Sriperumbudur Taluk, Kancheepuram District - 602105.

Digitally signed by S ANANTH
Date: 2019.12.05 14:19:20 IST
Reason: Factory License

Date : 5/12/2019

Joint Director of Industrial Safety and Health, Kancheepuram

Renewals				
Sl.No.	Date of Renewal	Fee for Renewal	Date of Expiry	Signature of Joint Director
1	5/12/2019	96,000/-	31/12/2024	
Amendments				
Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				
Transfers				
Sl.No.	Name of the person to whom transferred	Name of the factory	Signature of Joint Director	
1.				
2.				

TAMIL NADU FIRE & RESCUE SERVICE

FIRE LICENCE

22

Under section 13 of the Tamil Nadu Fire Service Act. No.40 of 1985 and with Tamil Nadu Fire Service Rule 1990- Appendix-III

License No. 739/2022

Date: 18.10.2022

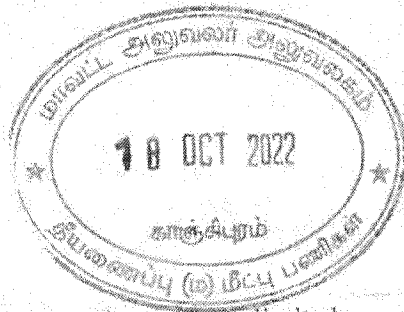
R.C.No.7057/A/2022

License is hereby granted under section 13 of the Tamil Nadu Fire Service Act 1985 for items **Manufacturing of Springs** within the Jurisdiction of **Vengadu Village Panchayat** at the Name of Company **M/s. ACCURATE SPRINGS PRIVATE LIMITED, (G+1), No.S-12, Sipcot Industrial Park, Vengadu Village, Sriperumbudur Taluk, Kanchipuram District.** Subject to the conditions noted and such other conditions as may be prescribed. The Inspection was done by Station Officer- Sriperumbudur on 01.10.2022 and this License is Valid up to 17.10.2023

CONDITIONS

1. The Installed Fire fighting installation should be maintained periodically.
2. Staffs should be trained in preliminary fire fighting as per G.O.No:713 Home (Police-17), Dated:17.08.2005 with Fire and Rescue Services Department.
3. Fire drill should be conducted at least once in a year with the local Fire and Rescue Service authorities and a permanent register should be maintained.
4. This License is valid for one year from the date of issue.
5. The applicant will also get License/No objection certificate from other department
6. If there is any deviation from the Govt. Rule and Act the license issued will be cancelled automatically.

(Office Seal)

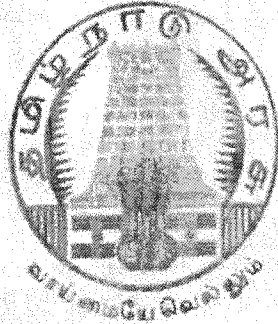


[Handwritten Signature]
District officer,
Fire and Rescue Services,
Kanchipuram District,
Kanchipuram.

To:

M/s. Accurate springs private limited,
No.S-12, Sipcot Industrial Park,
Vengadu Village, Sriperumbudur Taluk,
Kanchipuram District.

Copy to: The Deputy Director, North-West Region, T.N.F.R.S, Vellore.



GOVERNMENT OF TAMIL NADU

DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH

Chennai- 32.

No.H1/19457/2020

Dated: 19.12.2020

CERTIFICATE OF COMPETENCY ISSUED TO A PERSON

(Under Sub-Rule (3) of Rule 2A)

I, **M.V.Senthilkumar**, the Director (FAC), Industrial Safety and Health in exercise of the powers conferred on me under Section 2 (ca) of the Factories Act and the rules made there under, hereby recognize **THIRU.M. ULAGANATHAN**, 34/83, Third Floor, Mandaveli Street, Mandavellipakkam, Chennai - 600 028. to be the Competent Person for the purpose of carrying out examinations and certification of **Stability of buildings** used in a factory located in the State of Tamil Nadu under section 6 of the Factories Act, 1948 and the Rules made there under.

This certificate is valid for Three Years from 19.12.2020 to 18.12.2023

This certificate is issued subject to the conditions stipulated hereunder:

- i) Tests, Examinations and Inspections shall be carried out in accordance with the provisions of the Act and Rules made there under.
- ii) Tests, Examinations Inspections shall be carried out under the direct supervision of the competent person.
- iii) The Director, Industrial Safety and Health, Chennai - 32 reserves the right to revoke or amend this order at anytime during its validity period in accordance with the provisions under Sub-rule (4) of Rule 2-A of the Tamil Nadu Factories Rules 1950.
- iv) Record of the daily work done by the Competent Person should be maintained in a log book, Incorporating therein the name of the factories, the details of work done, observations made, directions given, etc.,

M. ULAGANATHAN,


M.E.,M.I.E.,M.I.C.A.,F.I.V.,

Competent Person to issue Stability Certificate
For Factory Building Under Factory Act, 1948
No.34/83, Mandaveli Street, Chennai-600 028.

24

- v) All the test certificates issued by the Competent Person shall contain the latest No. and date of the Certificate of competency issued to a person (or) Institute by this office, along with the validity period of the competency.

The Competent Person shall make an application with all relevant documents for issuance of fresh certificate, if needed 30 days before the expiry of this certificate.


Director (FAC),
Industrial Safety and Health,
Chennai-32

To

Thiru.M. Ulaganathan,
34/83, Third Floor, Mandaveli Street,
Mandavelipakkam,
Chennai - 600 028.



Engineer M. ULAGANATHAN,
M.E. (CIVIL ENGG & MGMT), M.S.L. (REV), M.Sc. (P & W)

Land Line: 044 2462 0158, Mobile: 98411 58366, 90034 79566
E-mail: ulaga.1962@rediffmail.com & ulaga.62@gmail.com
Courier / Res Address: 34/83, Mandaveli Street, Chennai - 600 028
Office Add: 28, Whites Road, Royapettah, Chennai - 600 014



Engineer. **M. ULAGANATHAN**, M.E [Cons Engg & Management], M.Sc. [REV], M.Sc. [P & M], [PhD]



25

- Panel Valuer: **SHINHAN BANK** Empanelment vide Letter No: CRD/LN/23-22/870 Dated 22.11.2021
- Panel Valuer: **STATE BANK OF INDIA** vide approval Letter No: LHO/CCO/CPM/8 Dated: 07.09.2021
- Panel Valuer: **UCO BANK**, Ref: ZOCHE/CRMON/674/2019-20; Dated 11.12.2019 & **PUNJAB NATIONAL BANK** [07.01.2021]
- Panel Valuer: **HUDCO** [Vide letter No: HUDCO/CRO/Valuer Empanelment/TN/149/2020/539 Dated 01.09.2020]
- Panel Valuer: **UNION BANK OF INDIA** vide approval Letter No: MSME: 4513 /2022 Dated: Date : 31.10.2022
- Chartered Engineer**: Institution of Engineers [India], Kolkata. Regn No: M 118935 - 7 [Dated: 04.06.2000]
- Registered Valuer**: Companies Act, 2013 (Regd Valuers and Valuation) Rules, 2017 [ISB/RV/04/2019/10592 Dated: 10.01.2019]
- Registered Valuer**: Section 34 AB of Wealth Tax Act 1957 & Gift Tax Act vide No. CC(II)/RV/(48)/2000 - 2001 Dated: 12.03.2001
- Registered Structural Engineer, Grade - I [SE], CMDA** [Regn No: SE/GR -/19/03/014 Dated 01.03.2019]
- Registered Structural Engineer, Grade - I [RSE], DTCP** [Regn No: TVLR/RSE/GR -/2019/07/002 Dated 05.07.2019]
- Competent Person for Stability Certification of Factory Buildings**/DIRECTOR, Industrial Safety & Health, Guindy, Chennai -32
- Fellow Membership** in Indian Association of Structural Engineers (PIA, Stage E - F - 358 of Indian Association of Strl Engineers)
- Professional Engineer by Engineering Council of India [ECI]** [Regn No: PE/00719/16]
- Fellow Membership**: Category - I, Approved Valuer [No: F-10187 dated: 09.03.2001], Institution of Valuers
- Diploma Membership in Indian Institution of Technical Arbitrators** [0010 Dated 10.12.2004]
- Tamilnadu Government - Private Practising Engineer** - stability Certification of Public Buildings

Landline : 044 - 2462 0158, Mobile : 98411 53366, e-mail - ulaga.1962@rediffmail.com & ulaga.62@gmail.com

Res Add: 34/83, Mandaveli Street, Chennai - 600 028. Office Add: F - 5, 227 First Floor, Kutchery Road, Mylapore, Chennai - 600 004

CERTIFICATE OF STABILITY

(Section 5 of Factories Act 1946)

(Rule 12 b (3) of TN Factories Rules 1950)

Name of the Factory	ACCURATE SPRINGS PRIVATE LIMITED
Village, Town & District in which the Factory is situated	Vengadu Village, Pillaipakkam Sriperumbudur Taluk, Kanchipuram District
Full Postal address of the Factory	ACCURATE SPRINGS PRIVATE LIMITED Plot. No: S -12, SIPCOT Industrial Park Vengadu Village, Pillaipakkam. Sriperumbudur Taluk, Kanchipuram District - 602 105
Name of the occupier of the Factory	Thiru. C.BALASUNDARAM
Nature of Manufacturing Process to be carried on in the Factory	COILED SPRINGS
Number of Floors on which workers employed	Ground & First Floor

I certify that I have inspected the Building on 04.07.2023 in which **ACCURATE SPRINGS PRIVATE LIMITED** is housed and examined the various parts including the Foundations as shown in the complete plans approved by the **JOINT DIRECTOR- Kanchipuram, DIRECTORATE OF INDUSTRIAL SAFETY & HEALTH, Guindy, Chennai - 600 032** in his letter No: R.Dis: C/3305/2023 dated 01.06.2023 with special reference to the Machinery, Plant that have been installed.

I am of the opinion that the building has been constructed in accordance with the plans approved by the **JOINT DIRECTOR- Kanchipuram, DIRECTORATE OF INDUSTRIAL SAFETY & HEALTH, Guindy, Chennai - 600 032** in his letter No: R.Dis: C/3305/2023 dated 01.06.2023 that is structurally sound and its stability will not be endangered by the use as a Factory for manufacture of **COLIED SPRINGS** for which the Machinery, Plants etc installed are intended.

Chennai - 600 028

Date: 04.07.2023

M. ULAGANATHAN,
M.E., M.I.E., M.I.C.A., F.I.V.,

Competent Person to issue Stability Certificate
For Factory Building Under Factory Act, 1948
No.34/83, Mandaveli Street, Chennai-600 028.

This certificate is valid for next three years [03.07.2026] until no revision in the approved plan either additional installation of machinery or new additional construction or changes in construction of existing building

The **DIRECTOR, DIRECTORATE OF INDUSTRIAL SAFETY & HEALTH, GUINDY, CHENNAI - 600 032**
COMP. APPL NO: **H1/19457/2020 DATED 19.12.2020**

DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE

R.No. 9420/2022/E4

Office of the,
Deputy Director of Health Services,
Kancheepuram,
Date: 07/11/2022

HEALTH CLEARANCE (SANITARY) CERTIFICATE

(Under the Tamilnadu Public Health Act, 1939)

(Issued to **M/s. Accurate Springs Pvt. Ltd.**, Plot.No: S-12, Sipcot Industrial Park, Pillaipakkam, Sriperumbudur Taluk, Kancheepuram district.)

Period from 2022-2023

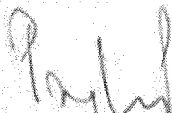
I hereby declare that I have inspected **M/s. Accurate Springs Pvt. Ltd.**, and its premises of which is at, Plot.No: S-12, Sipcot Industrial Park, Pillaipakkam, Sriperumbudur Taluk, Kancheepuram District on 4.11.2022 and certify.


- That the Building is properly white washed/painted neat and clean.
- That the supply of drinking water is wholesome.
- That the liquid and solid wastages are disposed of in sanitary manner.
- That the sewage disposal pit (septic tank) etc, is maintained as per rules.
- That in all necessary aspects the sanitation is good.

The Sanitary Certificate is issued Subject to the following conditions:

- All staff and visitors must be screened by infrared thermal scanner before entering into the premises.
- All the surfaces of the factory premises should be thoroughly disinfected three times in a day.
- All the staffs and visitors should compulsory wear face mask, hand gloves and to maintain social distance about 6 feet.
- If anyone suffering from fever, cold, cough and difficulty in breathing, it should be informed to the local health authority,
- The establishment should ban Cigarette and other tobacco products in the campus and visible board should be displayed as per COTPA ACT 2003.
- Unnecessary containers or things should be disposed to frequently to avoid mosquito breeding for the prevention and control of vector borne diseases.
- The number of urinals/toilets should be increased according to staff 's strength.
- Child labour should not be engaged.
- Occurrence of any contagious disease should be informed to the Undersigned to take necessary action
- This certificate valid one year from the date of issued.

Countersigned


 DEPUTY DIRECTOR OF
 HEALTH SERVICES
 KANCHEEPURAM


 BLOCK HEALTH SUPERVISOR
 SRIPERUMBUDUR BLOCK
 MADHURAMANGALAM
 UPGRADED PRIMARY HEALTH CENTRE
 KANCHEEPURAM-602 106.

27



IATF 16949 : 20

ACCURATE Springs

Accurate Springs Pvt Ltd
S-12, Sigeet Industrial Park, 2nd Main Road,
Vengadu Village, Pitsaipakkam, Siperumbudur - 602 105.
GST No : 33AAACA9174K124
Tel: 9790954151 / 9840298256
Email: asp@accuratespringspvtltd.com
Web: www.accuratespringspvtltd.com

By Register Post

Ref: 93/3.6/22

dt. 26.12.2022

TO

The Secretary,
Tamilnadu Labour Welfare Board,
TEYNAMPET,
CHENNAI - 600 006

RECEIVED
26/12/2022
THE SECRETARY, TN LABOUR WELFARE BOARD
TEYNAMPET, CHENNAI
From: ACCURATE SPRINGS
Date: 26/12/2022
(Track on www.indiapost.gov.in)
(Call 1800-121-1800) Clear Marks, Stay Safe

Dear Sir,

Sub: Payment of Welfare Fund - 2022
Ref: Our A/c No: KPM/FAC/001982 (KPM 09554)

Please find enclosed our Cheque No: 784709 Dt. 26.12.2022
on CITY UNION BANK LTD., Chinmayanagar Branch , Chennai - 600 092, for
Rs. /=2,580 (Rupees Two Thousand Five Hundred and Eighty Only) being our
Labour welfare fund for the year 2022

Our Worker List and form- A - enclosed.

Kindly acknowledge receipt,

Thanking you,

For ACCURATE SPRINGS PVT.LTD.,

B. Karthikumar
B.KARTHIKKUMAR
Director.

Encl: a/a

Accurate Springs Pvt Ltd

S-12, SIPCOT Industrial Park, 2nd Main Road,
Vengadu Village, Pillaipakkam, Sriperumbudur - 602 105.
GST No : 33AAACA9174A1Z4
Tel: 9790964151 / 9840298266
Email: aspl@accuratespringspvtltd.com
Web: www.accuratespringspvtltd.com

To,

Date : 20.04.2023

Dy. Director of Industrial Safety and Health

130/1, Gandhi Road,

Sriperumbudur - 602 105

Dear sir,

Sub: Application for Form 11 Notice of Periods of Work for Adult and Child Workers,

Ref. No. KPM-09554

Respected sir,

We herewith attached the Following documents.

Form No - 11. Tamil and English	3 Copies
---------------------------------	----------

Kindly approve the Form 11.

Thanks & Regards,

For ACCURATE SPRINGS PVT LTD

B. Karthikumar

B.KARTHIKKUMAR

Director

21/04/23

O/o Deputy Director
Industrial Safety and Health-I
Kancheepuram @ Sriperumbudur

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
O.A. No. 70 OF 2023**

M.K. SHANMUGAM

...APPLICANT

VERSUS

THE MEMBER SECRETARY AND 13
ORS.

...RESPONDENTS

**REPLY ON BEHALF
OF RESPONDENT NO. 10**

K. SHANKAR VIGNESH (MS. 1816/2016)

S. GOPINATH (MS. 7703/2022)

S. SREENARMATHA (MS. 5244/2022)

COUNSELS FOR RESPONDENT NO.10

7598187987